

Sl. No.	Name of Project	Gauge	Length (in Kms)
3	BG line in the area served by former Shahdara—Saharapur Light Railway	BG	161.00
4	Restoration of Chhitauni—Bagaula line	MG	28.41
5	Restoration of Gohara—Paripat line	BG	43.27
6	Restoration of Dalma—Daryapur line	BG	26.00
7	Rohtak—Bhawanipur BG line	BG	49.30
8	Jhanjhapur—Lakshya Bazar cw line	MG	42.30
9	Sakri—Hassanpur	MG	74.40
10	BG rail links to Ramnagar and Kathgodam	BG	168.66
11	Nadkude—Bibiagar cw link	BG	153.00
12	Banspari—Jhakhura	BG	176.00
13	Hirdagarh—Damua	BG	14.30

On account of severe constraint of funds in the 5th Plan, it has not been possible to take up the construction of more railway lines in the backward areas. Surveys have been ordered for a number of lines in the project ward areas so that these projects could be considered for construction as soon as the availability of funds improves.

Progress in Construction of Chitauni-ghat Bridge

1092. SHRI HARI KISHORE SINGH: Will the Minister of RAILWAYS be pleased to state:

(a) the reasons for the slow progress in the construction of Chitauni-ghat bridge on river Gandak;

(b) whether the bridge is likely to be completed as scheduled; and

(c) if not, the steps proposed to be taken to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): (a) to (c). Work on the construction of Gandak bridge can be taken up only after the river training works, which are to be constructed as a flood control measure at

the cost of U.P. Government, are completed. The Government of U.P. and the Planning Commission are being persuaded to provide funds for the project. It is not possible to give a target date for completion of this project at present.

Holding of Post of Managing Director by Shri Ramnath Goenka in his Companies

1093. SHRI D. K. PANDA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Company Law Board has revised its earlier decision which prohibited Shri Ram Nath Goenka from holding the post of Managing Director in any of his companies; and

(b) if so, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): (a) and (b). Government was advised that the remuneration paid to a Managing or Whole-time Director is remuneration to which he becomes entitled as a Director, and therefore, unless, the re-